



# Will act on 'irregularities': Andhra CM on Adani case

Congress demands JPC probe; BJP says DMK, BJD, YSRCP are 'close to Cong'

ARCHIS MOHAN & SHINE JACOB  
New Delhi/Chennai, 22 November

The political contestation over the US authorities charging billionaire industrialist Gautam Adani and his seven associates with defrauding American investors and paying bribes to government officials in India continued on Friday.

The Congress' state units held press conferences in their respective state capitals, demanding a joint parliamentary committee (JPC) probe on the issue. Addressing a press conference in Bengaluru, Congress president Mallikarjun Kharge said his party would raise the issue in Parliament.

"As he (Adani) is in India, action should be taken against him, he should be arrested," he said. "If he (Adani) does things in a legal manner, we have no objection. The government land is being taken, and based on those assets, loans worth thousands of crore are offered by government banks. As he is doing all these things, we feel the government is fully protecting and helping him, and through him, they (BJP) are obtaining help or benefits for their party," Kharge said.

The Adani group termed the charges "baseless" on Thursday said the conglomerate complied with laws.

Some other parties, who until recently ran state governments such as the Biju Janata Dal (BJD) in Odisha and YSR Congress Party (YSRCP) in Andhra Pradesh, rejected the charge that government officials received bribes from the Adani group during their governments. The YSRCP and BJD



## POLITICAL STORM

"The govt is protecting him (Adani) and obtaining help or benefits for their party"

MALLIKARJUN KHARGE  
Congress president

"The issue that has come out today has badly damaged brand Andhra Pradesh in the public forum. It makes me very sad"

N CHANDRABABU NAIDU  
Andhra Pradesh Chief Minister

"If Adani and Chandrababu meet, it would be shown as a corporate event, but when it comes to Reddy, some people are attributing motives to it"

PERINI NANI  
YSRCP leader and former minister

"The corruption in the state started when former CM J Jayalithaa signed a power purchase agreement with the Adani group directly"

DRAVIDA MUNNETRA KAZHAGAM  
Tamil Nadu

"Odisha govt has nothing to do with the agreement. Whatever agreement was done remained confined among Gridco, the distribution company and the SECI"

PRATAP KESHARI DEB  
BJD MLA

asserted that their governments signed the power purchase agreement with the Solar Energy Corporation of India, a public sector undertaking, and not with the Adani group.

The ruling Dravida Munnetra Kazhagam (DMK) of Tamil Nadu said the "corruption" in the state started when former Chief Minister J Jayalithaa signed a power purchase agreement with the Adani group directly. Tamil Nadu power minister Senthil Balaji said the Tamil Nadu Electricity Department had never signed any agreement with the Adani group.

Andhra Pradesh Chief Minister N Chandrababu Naidu, whose Telugu Desam Party is an ally of the BJP, broke his silence on the issue on Friday. Naidu said the state government was in possession of the "charge sheet reports"

filed in the US related to the alleged bribery scam involving the previous YSRCP government and the Adani group, and "promised" to act on the irregularities. Addressing the Assembly, Naidu said his government would study the charges and act on them. He said the charges have hurt the prestige and brand image of Andhra, and termed it a "very sad development".

YSRCP leader and former minister Perini Nani accused the media of indulging in "negative propaganda" against the party leader and former Andhra Pradesh chief minister YS Jagan Mohan Reddy.

"If Adani and Chandrababu meet, it would be shown as a corporate event, but when it comes to Reddy, some people are attributing motives to it," he said. The former minister said Reddy inked a power pur-

chase agreement with SECI at a cheaper rate than the TDP government.

Andhra Pradesh Congress Committee president YS Sharmila on Friday accused her brother and former chief minister Jagan Reddy of giving the state as a "blank cheque" to the Adani group and turning it into "Adani Pradesh".

The BJD said the charge that state government officials took bribes from the Adani group for supplying renewable energy to the state from the central pool were "false and not based on fact".

In a post on X, Andhra Pradesh BJP chief D Purandeswari, who is chief minister Naidu's sister-in-law, claimed that all those linked to the charges were associated with the Congress. She alleged that the DMK, BJD, and YSRCP were "close to the Congress".

# Farmers threaten to resume march towards Delhi on Dec 6

To intensify agitation, start fast unto death on Nov 26, demanding legal MSP

SANJEEB MUKHERJEE  
New Delhi, 22 November

Farmers under the banner of Samyukta Kisan Morcha (SKM) (apolitical), which has been staging protest on Haryana-Punjab borders since February demanding legalisation of the minimum support price (MSP), have decided to intensify their agitation and march towards Delhi on foot from December 6.

The march will be held in small groups of 50-100 people moving towards Delhi in batches.

Permission has also been sought from the police in Delhi to allow the farmers to enter the national capital in small groups, Mahesh Choudhary, a spokesman of SKM (apolitical) told *Business Standard*.

Senior farmer leader Jagjit Singh Dallewal of BKU (Ekta-Sidhupur) group has also decided to sit on fast unto death from November 26 in support of their demands. They include legalising MSP for all crops, among others.

"If the government does not respond to the fast and something untoward happens to Dallewal, then other leaders will fill in his place," Choudhury said.

He said that since February 13, farmers have been protesting at Shambhu, Khanauri and Ratanpur fronts for their demands. Despite nine months, the government has not accepted their demands.

"We have tried talking to the government many times, but it seems no one is interested," the leader said.

They had earlier rejected all proposals sent by the government, including assured purchase of crops if farmers



## KEY DEMANDS

- Purchase of all crops at MSP
- Make law for MSP guarantee
- Fix MSP as per Swaminathan Commission
- Waive full debt of farmers
- India should come out of the WTO and end FTAs

## 'Illegal GM maize traces in processed food'

Civil society activists have said a paper published by scientists from the National Institute of Food Technology, Entrepreneurship and Management in Thanjavur (NIFTEM-T) have found evidence of illegal GM Maize being commercially sold in processed food and unprocessed maize grains in India. Demanding strict action against the illegal spread of GM maize, the Coalition for GM-Free India in a letter addressed

to Genetic Engineering Appraisal Committee (GEAC), FSSAI and others said that the study by NIFTEM used ATR-FTIR and PCR based approaches for detecting GM maize.

Out of 34 maize samples analysed by PCR, 15.39 per cent were found to be GM Maize positive. Apart from the evidence of illegal GM Maize cultivation, the study also shows evidence of GM Maize in processed foods, the letter said.

diversify from wheat and rice, among others.

Meanwhile, the leaders also decided that in many states of South India, including Karnataka, Tamil Nadu and Telangana, peaceful demonstrations will be held at the district headquarters in support of the fast unto death.

The farmers said that the Parliament session is starting from November 25 and the ruling party should fulfil its promises and implement the demands of farmers.

They added that opposition parties should also raise the demands of farmers in Parliament and bring a private member Bill on MSP purchase guarantee law.

## ALL IN A DAY

### Ahead of Delhi polls, Kejriwal kicks off 'Revdī Par Charcha'

With an eye on the Assembly elections scheduled in Delhi early next year, Aam Aadmi Party (AAP) supremo Arvind Kejriwal on Friday launched a "Revdī Par Charcha" campaign that will run from November 25 to December 10, an official statement said.

Kejriwal said the party's district and booth-level office-bearers will reach out to the voters with details of the free facilities ('revdis'). "Our workers will hold 65,000 meetings across Delhi to make people understand what these free facilities mean and how only AAP can provide them," the former Delhi

chief minister said. The government is providing six free facilities — electricity, water, healthcare, education, bus rides for women, and pilgrimage for the elderly, he added.

"Another 'revdi' — ₹1,000 monthly assistance for women in Delhi — will be launched soon," the AAP chief claimed.

Backing Kejriwal's announcements, Delhi Chief Minister Atishi said in a post in Hindi on X, "Arvind Kejriwal has spent people's tax money on public instead of keeping it in his pocket. But all this will stop if the BJP comes to power (in Delhi)." PTI

### 258 dead in Manipur unrest since May '23: Security advisor

The ethnic violence between Meitei and Kuki communities in Manipur has claimed 258 lives since May last year, the state government's Security Advisor Kuldip Singh said on Friday.

He said that the state would get around 90 companies of the Central Armed Police Force (CAPF), over and above the 198 companies that are already in Manipur. "The total number of deaths is 258 including militants," Singh while addressing a press conference after holding a security review meeting.

BJP president J P Nadda on Friday accused the Congress of pushing an "incorrect, false and politically" motivated narrative on the unrest issue, as he hit back at Mallikarjun Kharge for seeking President Droupadi Murmu's intervention and alleging the Centre's complete failure in defusing the crisis.

In a rejoinder to Kharge, Nadda claimed the repercussions of the Congress's "abject failure" in dealing with local issues in Manipur when it was in power are being felt even today. PTI

**Indian Overseas Bank**  
अमेरिकी बाजारों में सबसे पहले शुरू करने वाले बैंक  
Information Technology Department  
Central Office: 763, Anna Salai, Chennai - 600 002

Indian Overseas bank (IOB) invites bids for the following:

**GOVERNMENT E-MARKET PORTAL- PROVIDING FACILITY MANAGEMENT SERVICE FOR MANAGING WEBEX/ VIDEO CONFERENCE MEETING IN BANK'S CENTRAL OFFICE**

**BID NO: GEM/2024/B/5622331 DATED: 19.11.2024**

The Above GEM Tender document is also available and can be downloaded from the following websites [www.iob.in](http://www.iob.in) & [www.gem.gov.in](http://www.gem.gov.in) For Tender details and future amendments, if any, keep referring to the following website [www.gem.gov.in](http://www.gem.gov.in)

**MOUNT HOUSING AND INFRASTRUCTURE LIMITED**  
CIN: L45201TZ1995PLC006511  
Regd. Office: 1221, Silver Rock Apartment, 2nd Floor, Venkatasamy Road, West, R.S.Puram, Coimbatore-641002.  
Tel : +91 422 4973111, E-mail : [mount@mounthousing.com](mailto:mount@mounthousing.com), Website : [www.mounthousing.com](http://www.mounthousing.com)

**EXTRACT OF AUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED SEPTEMBER 30, 2024**  
(Rs. In Lakhs)

Sl. No.	Particulars	Quarter ended 30.09.2024 (Unaudited)	Quarter ended 30.09.2023 (Unaudited)	Year ended 31.03.2024 (Audited)
1.	Total Income	0.60	9.41	208.28
2.	Net Profit / (Loss) before tax	(62.73)	(16.94)	9.44
3.	Net Profit / (Loss) after tax	(64.17)	(18.64)	8.07
4.	Total Comprehensive Income	(64.17)	(18.64)	8.07
5.	Equity Share Capital	302.87	302.87	302.87
6.	Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year	-	-	163.48
7.	Earnings Per Share (of Rs.10/- each)			
1. Basic:		(0.21)	(0.06)	0.27
2. Diluted:		(0.21)	(0.06)	0.27

**Note:** The above is an extract of the detailed format of Quarterly / Annual Financial Results filed with the Stock Exchange under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the Financial Results are available on the websites of the Stock Exchange [www.bseindia.com](http://www.bseindia.com) and the Company [www.mounthousing.com](http://www.mounthousing.com).

**For Mount Housing and Infrastructure Limited**  
Coimbatore 15.11.2024  
Ramesh Chand Bafna  
Managing Director (DIN:02483312)

**FORM A PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India [Insolvency Resolution Process for Corporate Persons] Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF NAYEK PAPER INDUSTRIES LIMITED

**RELEVANT PARTICULARS**

1. Name of corporate debtor	Nayek Paper Industries Limited
2. Date of incorporation of corporate debtor	30/03/1988
3. Authority under which corporate debtor is incorporated / registered	Ministry of Corporate Affairs, ROC West Bengal
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U21011WB1988PLC044065
5. Address of the registered office and principal office (if any) of corporate debtor	2D Panditya Road, Kolkata, West Bengal, India, 700029
6. Insolvency commencement date in respect of corporate debtor	November 21, 2024
7. Estimated date of closure of insolvency resolution process	May 20, 2025 (180 days)
8. Name and registration number of the insolvency professional acting as interim resolution professional	ANIL KUMAR DUBEY Reg No: IBB/PA-002/IP-NO1187/2022-2023/14249
9. Address and e-mail of the interim resolution professional, as registered with the Board	Meridian Splendora Flat-4F, Tower-II, 9A/1 Umakant Sen Lane, Birpara, Kolkata, West Bengal, 700030 E-mail : <a href="mailto:anil@mandaaassociates.in">anil@mandaaassociates.in</a>
10. Address and e-mail to be used for correspondence with the interim resolution professional	13 Crooked Lane, Aji Sen Bhawan, 4th Floor, Room No. 401, Kolkata-700069 E-mail : <a href="mailto:cirp.npi@gmail.com">cirp.npi@gmail.com</a>
11. Last date for submission of claims	December 7, 2024
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of M/S NAYEK PAPER INDUSTRIES LIMITED on November 21, 2024. The creditors of M/S NAYEK PAPER INDUSTRIES LIMITED are hereby called upon to submit their claims with proof on or before December 7, 2024 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Date: 23.11.2024  
Place: Kolkata  
Interim Resolution Professional  
IBBI/PA-002/IP-NO1187/2022-2023/14249

**BANGALORE AIRPORT HOTEL LIMITED**  
Administration block,  
Kempegowda International Airport,  
Bengaluru - 560 300  
Web: [www.bengaluruairport.com](http://www.bengaluruairport.com)

**NOTICE TO EXPRESSION OF INTEREST (EOI)**

S.No.	Reference Number	Tender Title	Short description of Scope of Work
1	BAHL/EOI/CH/010	Fire Protection and Fire alarm public address system (High and Low side) works for 775 Keys Combo Hotel (Vivanta and Ginger)	1. Supply, installation, testing, and commissioning (SITC) requirements for Fire protection system works for proposed 775 keys Combo Hotel (Vivanta and Ginger) covering 66,000 sqm built up area. The scope includes both high-side and low-side fire protection works- External Fire Hydrant system, wet riser system, sprinkler system throughout the entire property, portable fire extinguisher, Fire pumps and electrical control panel etc. The scope includes for Basements, Guest rooms, public areas, BOH areas etc. To be executed with High safety. Quality standards within project timelines including integration with all services. 2. Supply, installation, testing and commissioning (SITC) requirements for Fire Alarm and Public Address system work including integration with other services.
2	BAHL/EOI/CH/011	HVAC system (High and Low side) works for 775 Keys Combo Hotel (Vivanta and Ginger)	Supply, installation, testing, and commissioning (SITC) requirements for HVAC system for the proposed 775 keys Combo Hotel (Vivanta and Ginger) covering 66,000 sqm built up area. The scope includes both high-side and low-side HVAC works- Basement ventilation, chillers, AHU, FCU units, kitchen exhaust, ventilation shafts, lift and staircase pressurization shafts, cooling tower, Ducts, pipes, Electrical panels etc. The scope includes for Basement Guest rooms, public areas, BOH areas etc. to be executed with High safety. Quality standards within project timelines including complete integration with all services.

Pre Qualification Criteria & other Information: Available on BIAL website (Tenders ([bengaluruairport.com](http://bengaluruairport.com))).  
Submission Due Date & Time for all the above: 7<sup>th</sup> December 2024 at 23.00 Hours.  
Note: Any further Addendum to this EOI shall be made available in BIAL website.  
Applicants who are interested shall express their interest through E-Mail: [ramesh.hegde@bialairport.com](mailto:ramesh.hegde@bialairport.com) or register and login to BIAL E-Tendering website (<https://www.bialtenders.com>)  
Name and address of the entity seeking RFQ:  
**Head – Procurement & Contracts**  
Bangalore Airport Hotel Limited  
Kempegowda International Airport,  
Devanahalli, Bengaluru - 560 300  
Email: [ramesh.hegde@bialairport.com](mailto:ramesh.hegde@bialairport.com)  
Phone No: 080 – 6678 2203  
[www.bengaluruairport.com](http://www.bengaluruairport.com)

**FORM B PUBLIC ANNOUNCEMENT**  
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016) FOR THE ATTENTION OF THE STAKEHOLDERS OF DYNAMIC OVERSEAS PRIVATE LIMITED

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	DYNAMIC OVERSEAS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	10.11.1988
3.	Authority under which corporate debtor is incorporated / registered	Ministry of Corporate Affairs, ROC, West Bengal
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U01409WB1988PTC045536
5.	Address of the registered office and principal office (if any) of corporate debtor	85, Ballygunge Gardens, Kolkata, West Bengal, India, 700019
6.	Date of closure of Insolvency Resolution Process	17.02.2023
7.	Liquidation commencement date of corporate debtor	21.11.2024
8.	Name and registration number of the insolvency professional acting as liquidator	ANIL KUMAR DUBEY Reg No: IBB/PA-002/IP-NO1187/2022-2023/14249
9.	Address and e-mail of the liquidator, as registered with the Board	Meridian Splendora Flat-4F, Tower-II, 9A/1 Umakant Sen Lane, Birpara, Kolkata, West Bengal, 700030 E-mail : <a href="mailto:anil@mandaaassociates.in">anil@mandaaassociates.in</a>
10.	Address and e-mail to be used for correspondence with the liquidator	13 Crooked Lane, Aji Sen Bhawan, 4th Floor, Room No. 401, Kolkata - 700069 E-mail : <a href="mailto:cirp.dynamic@gmail.com">cirp.dynamic@gmail.com</a>
11.	Last date for submission of claims	21.12.2024

Notice is hereby given that the National Company Law Tribunal Kolkata Bench has ordered the commencement of liquidation of the Dynamic Overseas Private Limited on 21.11.2024. The stakeholders of Dynamic Overseas Private Limited are hereby called upon to submit their claims with proof on or before 21.12.2024, to the liquidator at the address mentioned against item No.10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties.

Date: 23.11.2024  
Place: Kolkata  
ANIL KUMAR DUBEY  
Liquidator  
IBBI/PA-002/IP-NO1187/2022-2023/14249

**PRATIBHA INDUSTRIES LIMITED (IN LIQUIDATION)**  
Liquidator's Address - 106, 1st Floor, Kanakia Atrium 2, Cross Road A, Behind Courtyard Marriott, Chakala, Andheri East, Mumbai - 400093  
Contact : +91 9693053567; Email : [liquidator.pratibha@gmail.com](mailto:liquidator.pratibha@gmail.com)

**E-AUCTION - SALE OF ASSETS UNDER IBC, 2016**  
Date and Time of E-Auction: 20<sup>th</sup> December 2024 (Friday)  
by 11:00 A.M. to 12:00 Noon (with unlimited extension of 5 minutes each)

Sale of Assets owned by PRATIBHA INDUSTRIES LIMITED (In Liquidation) forming part of Liquidation Estate under sec 35(f) of IBC 2016 read with Regulation 33 of Liquidation Process Regulations. E-Auction will be conducted on "AS IS WHERE IS", "AS IS WHAT IS BASIS", "WHATEVER THERE IS BASIS" AND "NO RECOURSE BASIS".  
The E-auction Sale will be done by undersigned through e-auction service provider via National E- Governance Services Limited website <https://www.nesi.co.in>.

Sl. No.	Description	Reserve Price	Earnest Money Deposit	Incremental Bid
1.	Mercedes Benz - MH04 HD 0006	45,90,000	4,59,000	50,000
2.	Sale of 100% stake in Far Eastern Mining Construction Company Joint Venture (FEMC Pratibha JV) ● Arbitration Claims of approx. INR 1006.27 Crores shall be shared amongst secured creditors and successful bidder in the ratio of 60:40 after adjustment of expenses and costs. ● Litigation corpus of INR 1,00,00,000 shall be contributed by the successful bidder in order to meet the costs for carrying forward the arbitration proceedings. ● Excludes the VAT Refund in the matter Commissioner of Trade and Taxes vs. FEMC Pratibha Joint Venture (Civil Appeal No. 3940 of 2024)	2,25,27,210	22,52,000	10,00,000
3.	3 Tunnel Boring Machine EPB – CAP 6600 MM located in Mundka, New Delhi bearing No. S-723, S-883 a and S-890	4,88,70,000	48,87,000	4,00,000

**Note:**  
1. Bidding shall be allowed on Submission of EMD.  
2. The Liquidator reserves the right to cancel or modify the process without assigning any reason and without any liability. This is a non-binding process and shall be subject to discretion of Liquidator/Stakeholders Consultation Committee. Refer Process Memorandum for further details.  
Last date for Submission of Bid documents : 07<sup>th</sup> December 2024 (Saturday)  
Last date for inspection : 16<sup>th</sup> December 2024 (Monday)  
Last date of EMD submission : 18<sup>th</sup> December 2024 (Wednesday)  
Date and time of E-Auction : 20<sup>th</sup> December 2024 (Friday)  
The detailed Terms & Conditions, E-Auction Bid Document, Declaration & other details of online auction sale are available on <https://pda.nesi.co.in> and website of Pratibha Industries Limited <https://www.pratibhagroup.com>.

Date: 23<sup>rd</sup> November 2024  
Place : Mumbai  
Sd/-  
Avil Menezes  
As Liquidator of Pratibha Industries Limited  
Authorization for Assignment valid till 21<sup>st</sup> November 2024  
Registration No. IBB/PA-001/IP-NO017/2016-17/10041  
Reg. Address: 106, 1st Floor, Kanakia Atrium 2, Cross Road A, Behind Courtyard Marriott, Chakala, Andheri East, Mumbai - 400093  
Email: [liquidator.pratibha@gmail.com](mailto:liquidator.pratibha@gmail.com)

**Reliance Industries Limited**  
Growth is Life

Regd. office: 3rd Floor, Maker Chambers IV, 222, Nariman Point, Mumbai - 400 021.  
Phone: 022-3555 5000. Email: [investor.relations@ril.com](mailto:investor.relations@ril.com)  
CIN: L17110MH1973PLC019786

**NOTICE**

NOTICE is hereby given that the following certificate(s) issued by the Company are stated to have been lost or misplaced and Registered Holders thereof have applied for the issue of duplicate certificate(s).

Sr. No.	Folio No.	Name / Joint Names	Shares	Certificate Nos. From - To	Distinctive Nos. From - To
1	37910279	Kuppanda Somaiah Muddiah Macharanda Biddappa Poonacha	25	13221002-002	290440614-638
			25	16093611-611	402126745-769
			100	20040082-083	160065495-594
			50	51143235-235	117192578-627
			100	55115530-531	1339414552-651
			300	62537936-936	221337234-653
			150	11846480-650	27259800-949
			50	12946903-620	38406323-372
			100	6557013-014	137706274-373
			20	9346578-578	50490263-282
2	46681368	Pranod Ratilal Patel	28	9346578-578	86146663-690
			2	9346578-578	137706374-375
			50	11825999-999	21681978-027
			100	11907703-704	221311580-679
			150	13113782-784	269207973-122
			4	15170531-531	46110441-443
			4	15170531-531	140465033-036
			11	15170531-531	140939541-551
			12	15170531-531	185781299-308
			10	15170531-531	201847895-906
3	5542944	Shailesh Biharilal Patel Biharilal Manilal Patel	10	15170531-531	201848066-075
			10	15170532-532	201853429-438
			40	15170532-532	201902349-388
			30	15170533-533	194595803-102
			30	15170533-533	204327808-829
			20	15170534-534	194719212-231